

Government of India
Ministry of Commerce
Directorate General of Foreign Trade
Udyog Bhavan, New Delhi – 110 011.

Policy Circular No. 31 /2009-2014

Dated 26.4.2010

To

All Licensing Authorities;
All Commissioners of Customs;

Sub : Import of sports weapons by 'Renowned Shooters'.

In the Policy Circular No. 2/2009-2014 dated 27.8.2009 it was stipulated that the authorization for import of sports weapons by 'Renowned Shooters' will be issued by the concerned RAs on the recommendation of Ministry of Youth Affairs & Sports. Ministry of Youth Affairs & Sports vide their O.M. No. 52-37/2009-SP-I dated 28th January, 2010 have recommended that "the present practice of routing import licence applications through MYAS may be dispensed with and renowned shooters may be allowed to approach the Regional Authorities of DGFT directly after obtaining recommendations of National Rifle Association of India". This has been done with a view to liberalize and rationalize the procedures. Accordingly, it has been decided to amend para 2 (ii) (iii) and (iv) of the above Policy Circular as follows:

- "(i) On receipt of application, concerned RA shall send a copy of the application to National Rifle Association of India for their comments. After receipt of comments from the National Rifle Association of India, RA shall issue licence to the applicant.
- (ii) After issue of licence, RA shall forward a copy of licence to National Rifle Association of India with reference to their written recommendation for information.
- (iii) In such cases, there would be no need to seek approval of DGFT Headquarters once written recommendation from National Rifle Association of India has been received."

2. This issues with the approval of DGFT.

Sd/-
(Shubhra)
Joint Director General of Foreign Trade

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